

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

IA No. 1251/106/22

In

CP(IB) No.183/Chd/Chd/2021

IN THE MATTER OF:

Neeraj Bansal

...Petitioner

Under Section: 94 & 106 IBC 2016

Order delivered on 05.02.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. L.N. GUPTA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner/RP : Ms. Divya Sharma, Advocate
Mr. Biswa Ranjan Chatterjee, RP in person

ORDER

This matter has been received by way of transfer from Court No. 2 to Court No. 1.

IA No. 1251/2022

This application has been filed to place on record the report of the RP. The same is taken on record subject to just exceptions. Thus, IA No. 1251/2022 is disposed of accordingly and the same be tagged with the main CP for reference purpose.

CP(IB) No.183/Chd/Chd/2021

Learned counsel for the RP is directed to supply a copy of the report to the opposite side i.e. Creditors within one week and file affidavit of service within next one week. Objections, if any, to the report be filed by the creditors within one

week after service with a copy in advance to the counsel opposite. List the matter on 09.04.2024.

-sd-
(L.N. GUPTA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)